Annexure-8
Name of the Corporate Debtor: Metropolis Logistics Private Limited; Date of commencement of CIRP: 16-05-2025; List of Creditors as on: 08.07.2025 List of Operational Creditors (Other than Workmen and Employees and Government Dues)

(Amount in₹)

Name of creditor	Details of	claim received	Details of claim admitted						Amount	Amount	Amount of claim not	(Amount in₹) Amount of claim Remarks, if any	
	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarante e	Whether related party?	% of voting share in CoC	of contingen t claim	of any mutual dues, that may be set-off	admitted	under verification	Remarks, if any
Venture Supply Chain Private Limited	29-05-2025	42,77,20,228.71	41,01,77,786.81	Unsecured	No	No	No	-		-	1,75,42,441.90		This is with reference to the claim submitted by Venture Supply Chain Private Limited ("VSCPL") in Form B dated 29.05.2025, wherein VSCPL has stated the total outstanding amount as $\overline{*}$ 42,77,20,228.71/ As per the records available with the Information Utility (NeSL), the verified outstanding amount stands at $\overline{*}$ 42,03,19,629.81/- as on 07.11.2024. However, as per the order dated 16.05.2025 passed by the Hon'ble NCLT, Delhi Bench – Court V, it has been noted that after the issuance of the Demand Notice dated 18.10.2024 during the period from 15.10.2024 to 18.10.2024 the Corporate Debtor had made payments amounting to $\overline{*}$ 1,01,41,843/- to VSCPL. Accordingly, after adjusting the said payment from the verified outstanding amount in the Information Utility records, the net outstanding dues come $\overline{*}$ 41,01,77,786.81/- (i.e., $\overline{*}$ 42,03,19,629.81/- minus $\overline{*}$ 1,01,41,843/-).
DK Tempo TPT Service	30-05-2025	66,080.00	-	Unsecured	No	No	No	-	-	-	-	66,080.00	The last date for receipt of claims was 02.06.2025. DK Tempo TPT submitted the claim in Form B for an amount of ₹66,080/- on 30.05.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested DK Tempo TPT to provide additional documents or clarifications substantiating the claim, via ema dated 03.06.2025. However, the requisite information/documents are still awaited.
Anchal Logistics (Prop. Mr. Devavrat Chaturvedi)	31-05-2025	42,962.00	-	Unsecured	No	No	No	-	-	-	-	42,962.00	The last date for receipt of claims was 02.06.2025. Anchal Logistics (Prop. Mr. Devavrat Chaturvedi) submitted the claim in Form B for an amount of ₹42,962/- on 31.05.2025. In orde to collate and verify the claim, the Interim Resolution Professional (IRP), in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations 2016, requested Anchal Logistics (Prop. Mr. Devavrat Chaturvedi) to provide additional documents or clarifications substantiating the claim, via email dated 03.06.2025. However, the requisite information/documents are still awaited.
Samir Logistics domistics International (Porp. Mr. Manish Kumar)	02-06-2025	55,208.00		Unsecured	No	No	No	-	-	-	-	55,208.00 i	The last date for receipt of claims was 02.06.2025. Samir Logistics domistics International Porp. Mr. Manish Kumar) submitted the claim in Form B for an amount of ₹55,208/- on 02.06.2025. In order to collate and verify the claim, the Interim Resolution Professional (IRP) in accordance with Regulation 10 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, requested Samir Logistics domistics International (Porp. Mr. Manish Kumar) to provide additional documents or clarifications substantiating the claim, via small dated 03.06.2025. However, the requisite information/documents are still awaited.
Total	-	42,78,84,478.71	41,01,77,786.81	-	-	-			-	-	1,75,42,441.90	1,64,250,00	

